COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 296 OF 2015 & IA NOS. 477 & 478 OF 2015 APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016

Dated : 10th October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

APPEAL NO. 296 OF 2015 & IA NOS. 477 & 478 OF 2015

In the matter of:

Reliance Infrastructure Ltd. Vs.			Appellant(s)		
Maharashtra Electricity Regula	atory C	commission & Ors	Respondent(s)		
Counsel for the Appellant (s)	:	Mr. Hasan Murtaza			
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. S. Venkatesh for R-1			
		Mr. Abhishek Munot Mr. Kunal Kaul Mr. Akshat Jain for Tata Po	ower		
		Ms. Kritika Sachdeva for			

APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016

Municipal Corp. of Greater Mumbai

In the matter of:

Municipal Corporation of Greater Mumbai Vs.				Appellant(s)	
Maharashtra Electricity Regul	atory C	commission & Ors.		Respondent(s)	
Counsel for the Appellant (s)	:	Ms. Kritika Sachdeva			
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. S. Venkatesh for R-1			
		Mr. Abhishek Munot Mr. Kunal Kaul Mr. Akshat Jain for Ta	ta Pow	er	

ORDER

IA No. 478 of 2015 (for exemption from filing certified copy of the impugned order) is allowed. Application is disposed of.

It is pointed out by the learned counsel for the parties that the same Impugned Order is challenged in IA Nos. 473 & 474 of 2015 in DFR No. 2430 of 2015 and IA No. 475 of 2015 in DFR No. 2377 of 2015. Accordingly, list these batch of appeals along with IA Nos. 473 & 474 of 2015 in DFR No. 2430 of 2015 and IA No. 475 of 2015 on <u>06.11.2017</u>

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt